

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1292/2020

This the 12th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Yash Pal Sahni, age 73 years, S/o Isher Dass Sahni, R/o House No. 6/118, Vikas Nagar, Patoli, Jammu.

.....Applicant

(Advocate:- Mr. Ashok Sharma)

Versus

1. Principal Secretary to Government, Department of Animal and Sheep Husbandry, J&K Government, Civil Sectt. Jammu/Srinagar.
2. Commissioner Secretary, Department of Finance, J&K Government, Civil Sectt. Jammu/Srinagar.
3. Director Animal Husbandry Department, Jammu.
4. Joint Director, Antirabic Vaccine Production Lab, Animal Husbandry Department, R.S. Pura, Jammu.
5. Accountant General, Shakti Nagar, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant has filed M.A. No. 61/471/2021 seeking disposal of the case on the ground that respondents shall consider his case in terms of judgement passed by the Hon'ble High Court in SWP No. 1302 of 2011 titled J&K Veterinary Doctors Association and ors Vs State of J&K and ors decided vide order dated 12.10.2017.

2. In view of the limited prayer of the applicant, the T.A. is disposed of with direction to the respondents to consider the case of the applicant in terms of aforementioned judgement, if the same is applicable to his case within a period of two months from the date of receipt of certified copy of this order. It is clarified that we have said nothing on the merits of the case and the respondents would be at liberty to decide the case in accordance with law.



3. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)